

**NATIONAL COMPANY LAW APPELLATE TRIBUNAL**

**NEW DELHI**

**COMPANY APPEAL (AT)(INSOLVENCY) NO.1363 OF 2019**

In the matter of:

Aashish Nevatia

Appellant

Vs

CFM Asset Reconstruction Pvt Ltd & Anr.

Respondent

Counsel for appellant.

Mr. PK Mullick, Advocate for R1.

Ms Soma Mullick, Advocate for R2.

**ORDER**

**16.03.2020-** Heard learned counsel for Respondent No.1. He is allowed to file statement of accounts. It should be supported by an affidavit that these documents are already on record before NCLT. Learned counsel for the Respondent No.2 is allowed to file counter affidavit of the appellant by 23<sup>rd</sup> March, 2020. Let the matter be fixed of hearing on **8<sup>th</sup> April, 2020**.

**(Justice Jarat Kumar Jain)**  
**Member (Judicial)**

**(Mr. Balvinder Singh)**  
**Member (Technical)**

**(Dr. Ashok Kumar Mishra)**  
**Member (Technical)**

**Bm/kam**